BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1267/2024

IN THE MATTER OF:
KULDEEP DHAMA

...APPLICANT(s)

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF THE RESPONDENT NO. 1, STATE OF UTTAR PRADESH IN COMPLIANCE TO THE ORDER DATED 13.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF LETTER DATED 13.06.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**.	
3.	A COPY OF LETTER DATED 20.02.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2**	
4.	A COPY OF THE LETTER DATED 04.04.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3**	

5.	A COPY OF LETTER DATED 08.05.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

DATE:11.07.2025
PLACE: NOIDA

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn-10943/15 NOTARIAL GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1267/2024

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn-10943/15 NOTARIAL GOVT. OF INDIA

IN THE MATTER OF:

KULDEEP DHAMA

...APPLICANT(s)

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

RESPONSE ON BEHALF OF THE RESPONDENT NO. 1, STATE OF UTTAR PRADESH IN COMPLIANCE TO THE ORDER DATED 13.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Anil Kumar, S/o Late Shri Ramesh Chandra Meena, aged about 50, posted as Principal Secretary, Environment, Forest and Climate Change Department, State of U.P., do hereby solemnly state and affirm as under;

1. That I am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn-10943/15 GOVT. OF INDIA

2. That through a letter petition, in the present matter, complaint regarding illegal mining by M/s Smart Mart Sores Pvt. Ltd. has been raised by the Applicant. It is further stated in the letter petition that a mining permit was issued in favor of the Project Proponent for 6

months on *Gata no.* 620 and 634 measuring about 7 hectare for a quantity of 1,40,000 cubic meters.

3. That however, the Project Proponent has actually carried out the mining activities beyond the lease area i.e. in 25 hectares and has also created pits of the depth of 30 to 40 feet below water level which is in violation of conditions of environmental clearance and causing damage to environment.

4. That the Hon'ble Tribunal vide its order dated 04.03.2025 has directed the State of U.P. to ensure the appearance of their Counsel and filing of the response so as to not to hinder the further proceedings in the present matter. The operative part of the order is as stated below:

> *"...5. Non-appearance of Respondents No. 1 and 2- State of U.P. and the Director, Mining and Geology, Uttar Pradesh today has the effect of causing unnecessary adjournment and delaying appropriate resolution of the environmental issues involved in the case. Such deliberate non-appearance can be remediated only by an order imposing costs for unnecessary adjournment thereby caused.*
>
> *6. In these facts and circumstances the case is adjourned to 22.07.2025 for filing of their responses by Respondents No. 1*

NOTARY
NOORJAHAN
Civil Court
Lucknow, (U.P.)
Regn-10943/13
GOVT. OF INDIA

and 2- State of U.P. and the Director, Mining and Geology, Uttar Pradesh subject to payment of costs of Rs. 10,000/- each…"

5. That with regards to the directions issued by the Hon'ble Tribunal, it is most humbly submitted that the Deponent tenders an unconditional apology to this Hon'ble Tribunal for any inconvenience caused to it. It is submitted that the Deponent has the highest regard for this Hon'ble Tribunal and aims to render effective assistance to this Hon'ble Tribunal in every aspect. Any lapses on part of the Department in assisting this Hon'ble Tribunal are unintentional, and due to *bona fide* reasons and the Deponent tender its profuse and unconditional apologies for the same. The Deponent is committed to fulfilling its statutory duties to implement Environmental Laws and rules within the jurisdiction of the State of Uttar Pradesh.

NOTARY
NOORJAHAN
Civil Court
Lucknow (U.P.)
Regn-10943/1
GOVT. OF INDIA

6. That actions have been duly taken against the Project Proponent for the violation of the conditions of the Environmental Clearance (EC) granted in their favor to carry out mining at *Gata no.* 620 and 634 measuring 7 hectares for a quantity of 1,40,000 cubic meters.

7. That a letter dated 13.06.2025 has been issued by the Environment Department directing the Mining Department and the UPPCB to take

all the necessary and appropriate actions against the Project Proponent (PP) for the violation of the Environmental Clearance granted to carry out the mining. Further it is directed that the reports be submitted to the Department by the UPPCB and the Mining Department apprising the actions being taken against the PP.

A copy of letter dated 13.06.2025 is annexed herewith and marked as **ANNEXURE-1.**

8. That as per the report submitted by the Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB) it is humbly submitted before this Hon'ble Tribunal that the UPPCB vide its letter dated 20.02.2025 has issued a show cause notice regarding imposition of Environmental Compensation amounting Rs. 4,63,563/- against the project proponent in accordance to the methodology developed by the Central Pollution Control Board.

A copy of letter dated 20.02.2025 is annexed herewith and marked as **ANNEXURE-2.**

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn- GOVT. OF INDIA

9. That in absence of the reply of the project proponent, in further pursuance to the show cause notice issued dated 20.02.2025, the UPPCB vide its letter dated 04.04.2025 confirmed the Environmental Compensation against a Project Proponent. The EC was imposed upon the Project Proponent with the direction to

deposit of the imposed Environmental Compensation with UPPCB within 15 days from issuance of letter.

A copy of the letter dated 04.04.2025 is annexed herewith and marked as **ANNEXURE-3.**

10. That the Project Proponent failed to comply with the directions issued vide letter 04.04.2025 for the deposition of the EC of Rs. 4,63,563/-, consequently, the UPPCB vide its letter dated 08.05.2025 has requested the Collector, District- Baghpat to ensure the recovery of Environmental Compensation from the Project Proponent and to deposit the same in the account of UPPCB.

A copy of letter dated 08.05.2025 is annexed herewith and marked as **ANNEXURE-4.**

11. That the Deponent most respectfully places the above humble submissions before this Hon'ble Tribunal and undertakes to exercise due diligence to ensure that such an occurrence does not recur in the future.

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn-... 15 GOVT. OF INDIA

12. That the deponent is duty bound to fulfill the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued

by this Hon'ble Tribunal, without demur or delay. To upkeep the majesty of the Hon'ble Courts of law is always the duty concern for deponent herein

13. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

14. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Lucknow on this 11th day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn-10943 GOVT. OF INDIA

Sworn and Verified before me. 11/7/25

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

I know & Identify the deponent / Executant who has signed / put his T.I. before me
S. I. Iqbal Advocate
Reg No 6043/1999
Adv LKO

<u>संख्या-एन.जी.टी.-414/81-7-2025-1938977</u>

प्रेषक,

सुशांत शर्मा,
सचिव,
उ०प्र० शासन।

सेवा में,

प्रमुख सचिव,
भूतत्व एवं खनिकर्म विभाग,
उ०प्र० शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ: दिनांक: **13-06-2025**

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-1267/2024 कुलदीप धामा बनाम उ०प्र० राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 13.05.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-1267/2024 कुलदीप धामा बनाम उ०प्र० राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 13.05.2025 का अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

"..................................

2. Respondents No. 1 and 2- State of U.P. and the Director, Mining and Geology, Uttar Pradesh were duly served but they have not appeared through Counsel and have not filed their replies so far.

3. None has appeared on behalf of respondents no. 1 and 2 even today.

4. The proceedings before this Tribunal cannot be treated as part of adversarial litigation where the concerned defendants may opt out to remain absent and suffer ex-parte proceedings. On the other hand, the State and its instrumentalities are under constitutional and statutory obligations to ensure compliance with environmental norms and, therefore, the State and its instrumentalities have to ensure submission of their replies/response with relevant details and also their representation through duly authorised representatives/Counsel before this Tribunal. Since State of Uttar Pradesh and some of its instrumentalities were are not appearing before this Tribunal and filing their replies/responses in response to the notices served on them, the matter was brought to the notice of the Chief Secretary, Government of Uttar Pradesh and learned Advocate General, Government of Uttar Pradesh for issuance of appropriate instructions for compliance with notices issued by this Tribunal and submission of reply/response

and ensuring representation through their authorized representative/counsel before this Tribunal, as may be required.

5. Non-appearance of Respondents No. 1 and 2- State of U.P. and the Director, Mining and Geology, Uttar Pradesh today has the effect of causing unnecessary adjournment and delaying appropriate resolution of the environmental issues involved in the case. Such deliberate non-appearance can be remediated only by an order imposing costs for unnecessary adjournment thereby caused.

6. In these facts and circumstances the case is adjourned to 22.07.2025 for filing of their responses by Respondents No. 1 and 2- State of U.P. and the Director, Mining and Geology, Uttar Pradesh subject to payment of costs of Rs. 10,000/- each.

7. The costs shall be deposited with the National Green Tribunal Bar Association, Principal Bench, New Delhi within one month. The amount of costs so deposited shall be utilized by the National Green Tribunal Bar Association, Principal Bench, New Delhi for providing legal aid to the applicants not represented by any lawyer for effectively presenting their case before this Tribunal and creating facilities for the litigants visiting this Tribunal for hearing of cases filed by them.

8. List for final hearing on 22.07.2025. ...."

2- अवगत कराना है कि श्री कुलदीप धामा, अध्यक्ष, यमुना संघर्ष समिति, 23/8, ग्राम कनिया, मुजफ्फरनगर, उत्तर प्रदेश द्वारा दिनांक 06.05.2024 को प्रेषित पत्र याचिका, जिसे suo-moto jurisdiction के अन्तर्गत पंजीकृत किया गया है, में ग्राम संकरौध में मेसर्स स्मार्ट मार्ट सोर्स प्राइवेट लिमिटेड द्वारा किये जा रहे अवैध खनन की शिकायत की गयी है।

प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित उक्त आदेश दिनांक 13.05.2025 के अनुसार प्रतिवादी संख्या-1 State of Uttar Pradesh through Additional Chief Secretary, Environment, Forest and Climate Change, State of Uttar Pradesh, और 2- Director, Mining and Geology, Uttar Pradesh द्वारा अपना ***responses*** दाखिल करने के हेतु प्रकरण को दिनांक 22.07.2025, तक 10,000/- रुपये का जुर्माना अदा करने की शर्त के साथ स्थगित किया गया है।

3- अतः इस संबंध में कन्सलटेन्ट (ज्यूडिशियल), एन.जी.टी., नई दिल्ली के ई-मेल पत्र दिनांक 17.05.2025, श्री अजय कुमार मिश्रा, एडवोकेट जनरल, उ०प्र० के पत्र दिनांक 29.05.2025 एवं मुख्य सचिव कार्यालय, उ०प्र० शासन के पत्र संख्या-206/पी.एस. एम.एस./एस.ओ./2025, दिनांक 30.05.2025 की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 13.05.2025 के क्रम में आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत ***responses*** मा० अधिकरण में दाखिल करने तथा दाखिल किये गये ***responses*** की प्रति सहित कृत कार्यवाही से पत्रावली पर मुख्य सचिव कार्यालय, उ०प्र० शासन को तथा पत्र के माध्यम से

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) / उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in & ceo3@uppcb.in) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Digitally signed by SUSHANT SHARMA
Date: 13-06-2025 19:11:21

भवदीय,

(सुशांत शर्मा)
सचिव।

<u>संख्या एवं दिनांक तदैव</u>

प्रतिलिपि-निम्नलिखित को कन्सलटेन्ट (ज्यूडिशियल), एन.जी.टी., नई दिल्ली के ई-मेल पत्र दिनांक 17.05.2025, श्री अजय कुमार मिश्रा, एडवोकेट जनरल, उ०प्र० के पत्र दिनांक 29.05.2025 एवं मुख्य सचिव कार्यालय, उ०प्र० शासन के पत्र संख्या-206/पी.एस. एम.एस./एस.ओ./2025, दिनांक 30.05.2025 की छायाप्रति संलग्नक सहित उक्तानुसार कार्यवाही हेतु प्रेषित:-

1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

2- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 13.05.2025 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए शासन की ओर से अपेक्षित कार्यवाही का सुस्पष्ट प्रस्ताव, मा० अधिकरण में दाखिल किये जाने वाले *responses* के आलेख्य सहित शासन को तत्काल उपलब्ध कराने का कष्ट करें।

आज्ञा से,

(शैलेन्द्र कुमार)
उप सचिव।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD **ANNEXURE-2**

संदर्भ संख्याः H24409 / सी–3 / जल 7813 / मेरठ / 2025 दिनॉकः 20/2/2025

सेवा में, **पंजीकृत**

मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0,
ग्राम सांकरौद, तहसील खेकड़ा,
बागपत। 01127414369

विषयः– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस के संबंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, दिल्ली, में योजित ओ0ए0 संख्या–1267/2024 कुलदीप धामा बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक–23/01/2025 का संदर्भ ग्रहण करने का कष्ट करे, जिसके के सुसंगत अंश निम्नवत हैं–

"2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have responses of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment, Forest and Climate Change, State of Uttar Pradesh (2) Director, Mining and Geology, Uttar Pradesh, (3) District Magistrate, Baghpat, (4) CPCB through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary, (6) M/s Smart Mart Stores Private Ltd. (Project Proponent), A-1/1, Hardev Puri, 100 FT, Road, Nathu Colony Chowk, Shahdara, New Delhi-110032 who stand impleaded as respondents no. 1 to 6"

मा0 एन0जी0टी0 द्वारा दिये गये आदेशों के क्रम में गठित समिति द्वारा दिनांक–09/12/2024 को स्थल निरीक्षण किया गया। समिति की आख्या मा0एनजीटी में दाखिल की गयी है। समिति की आख्या के अनुसार मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत में प्रदत्त अनुमति 1,40,000 घनमीटर के सापेक्ष 108403 घनमीटर खनन किया गया है, किन्तु परियोजना प्रस्तावक द्वारा अनुमन्य जिओ कोआर्डीनेट 28°50'47.33"N,77°12'52.64"E के आसपास 357 घनमीटर का माइनिंग लीज अनुमति के बिना अवैध खनन/Excess Mining किया गया है एवं इस हेतु पर्यावरणीय स्वीकृति तथा राज्य बोर्ड से सहमति प्राप्त नहीं की गयी है।

खनन विभाग के शासनादेश के अनुसार खनन की दर (65रूपये प्रतिघन मीटर x 5=325 रू0) के आधार पर खनिमुख मूल्य (Pit mouth value)= 357x65x5=1,16,025/= एवं रायल्टी रू0 357x65=23,205/= सहित कुल मार्केट वैल्यू धनराशि 1,39,230/–आंकलित होता है।

खनन पटटा इकाई मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0 द्वारा ग्राम सांकरौद तहसील खेकड़ा जनपद बागपत में किये गये खनन के विरूद्व मा0एनजीटी में माईनिंग से संबंधित एक अन्य वाद ओ0ए0 संख्या–360/2015 नेशनल ग्रीन ट्रिब्यूनल बार एसोसियेशन बनाम वीरेन्द्र सिंह(गुजरात) में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रस्तुत मेथेडोलाजी दिनांक–29/01/2020 एवं तत्क्रम में पर्यावरणीय संरक्षण अधिनियम, 1986 की धारा–5 के अंतर्गत जारी निर्देश दिनांक–11/06/2021 के आधार पर बिना राज्य बोर्ड से सहमति प्राप्त किये एवं बिना

पर्यावरणीय स्वीकृति प्राप्त किये गये खनन के सम्बन्ध में इकाई के विरूद्ध NPV के आधार पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है :—

Approach 2: Computing a Simplified NPV(Net Present Value) for ecological damages.
In this approach, the criteria adopted is:
Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk factor: D*RF

Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor(RF)	0.25	0.50	0.75	1.0
Discount(r)	8%	7%	6%	5%

Market value of illegally mined materials D=Z x market value of the material per MT or m^3
= 357 x 65 x 6
D = 1,39,230/-

Present value of foregone Ecological values @ 5% discount rate and over 5 years
= D x RF
=1,39,230 x 1(RF = 1.0; Severe as being illegal)
=1,39,230/-

$$PV = \sum_{t=1}^{5} \frac{(D*RF)}{(1+r)t}$$

$$= \sum \frac{(139230)}{(1+0.05)^1} + \frac{(139230)}{(1+0.05)^2} + \frac{(139230)}{(1-0.05)^3} + \frac{(139230)}{(1+0.05)^4} + \frac{(139230)}{(1+0.05)^5}$$

= 132600+126285.71+120272.10+114544.86+109090.34/=
= 602793.01/=

Net Present value(NPV)=PV-D
= 602793.01- 139230
= 463563.01/=

Compensation Charge in above case:

Approach 2 (explicit accounting of NPV)
@ 5% discount rate and over 5 years
Rs. 463563.01/=
Rs 463563/=(say)

उपरोक्त तथ्यो के दृष्टिगत क्षेत्रीय अधिकारी मेरठ द्वारा अपने पत्र दिनांक 11.02.2025 के द्वारा मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरूद्ध एप्रोच–2 के आधार पर रू0 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकारी मेरठ द्वारा प्रेषित आख्या एवं संस्तुति के अनुपालन में सक्षम अधिकारी से प्राप्त अनुमति के उपरान्त उद्योग के विरूद्ध रूपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है।

"यह कि क्यो न मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरूद्ध अवैध खनन किये जाने, पर्यावरणीय स्वीकृति में निहित शर्तो के उल्लंघन किये जाने उपर्युक्त गणना अनुसार रूपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाए।

उपरोक्त पर अपना पक्ष/प्रत्युत्तर/स्पष्टीकरण 15 **दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करे अन्यथा** मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरूद्ध रूपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता,
प्रभारी वृत्त–3

प्रतिलिपिः–

1. मुख्य विधि अधिकारी, (प्र), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि उक्त कारण बताओ नोटिस को अपने स्तर से भी उद्योग को प्राप्त कराते हुए 15 दिवस में अपनी आख्या स्पष्ट संस्तुति सहित प्रेषित किया जाना सुनिश्चित करें।

पर्यावरण अभियन्ता,
प्रभारी वृत्त–3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD **ANNEXURE-3**

संदर्भ संख्या: H 26656/सी–3/जल 783/मेरठ/2025 दिनॉक: 4/4/2025

~~पंजीकृत~~

सेवा में,

मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0,
ग्राम सांकरौद, तहसील खेकड़ा,
बागपत। 01127414369

विषयः– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

बोर्ड के पत्र संख्याएच 24409/सी–3/जल–783/मेरठ/2025 दिनांक 20.02.2025 द्वारा मा0 राष्ट्रीय हरित अधिकरण, दिल्ली, में योजित ओ0ए0 संख्या–1267/2024 कुलदीप धामा बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक–23/01/2025 के अनुपालन में गठित समिति द्वारा दिनांक 09.12.2024 को किये गये निरीक्षण की आख्या के अनुसार परियोजना प्रस्तावक द्वारा प्रदत्त अनुमति 1,40,000 घनमीटर के सापेक्ष 108403 घनमीटर खनन किये जाने तथा जिओ कोआर्डीनेट 28°50'47.33"N,77°12'52.64"E के आसपास 357 घनमीटर का माइनिंग लीज अनुमति के बिना अवैध खनन/Excess Mining किये जाने तथा इस हेतु पर्यावरणीय स्वीकृति तथा राज्य बोर्ड से सहमति प्राप्त नहीं किये जाने, पर्यावरणीय स्वीकृति में निहित शर्तो के उल्लंघन पाये जाने के कारण परियोजना के विरूद्ध अवैध खनन के संबंध में पर्यावरणीय क्षतिपूर्ति के आकलन हेतु जारी गाइडलाइन के अनुसार बोर्ड के पत्रांक एच 24409/सी–3/जल–783/मेरठ/2025 दिनांक 20.02.2025 द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 4,63,563/– (रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है।

क्षेत्रीय अधिकारी मेरठ के पत्र दिनांक 18.03..2025 द्वारा अवगत कराया गया है कि उक्त कारण बताओ नोटिस मे उल्लिखित बिन्दुओ पर इकाई द्वारा वर्तमान तक कोई प्रत्यावेदन/प्रतिउत्तर प्रेषित नही किया गया है। इकाई द्वारा अपने पत्र दिनांक 08.03.2025 द्वारा विस्तृत जवाब हेतु पर्याप्त समय व्यतित होने के उपरान्त भी (बिना किसी ठोस कारण के) 15 दिनो का अतिरिक्त समय चाहा गया था जोकि मान्य नही है।

तत्क्रम मे सक्षम अधिकारी के अनुमोदनोपरान्त क्षेत्रीय अधिकारी मेरठ के पत्र दिनांक 18.03.2025 के दृष्टिगत परियोजना को जारी कारण बताओ नोटिस दिनांक 20.02.2025 की पुष्टि करते हुए बोर्ड के पत्रांक एच 24409/सी–3/जल–783/मेरठ/2025 दिनांक 20.02.2025 द्वारा इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति रूपये 4,63,563/– (रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) अधिरोपित की जाती है तथा निर्देशित किया जाता है कि उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जायेः–

Payment Gateway- **https://erp.eshiksa.net/DirectFeesv3/UPPCB**
Nature of Pollution- **Water Pollution**
EC imposed in compliance- **Board Order**

उक्त जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय, मेरठ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता,
प्रभारी वृत्त–3

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागपत।
2. जिला खनन अधिकारी, बागपत।
3. मुख्य विधि अधिकारी, (प्र), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. लेखाधिकारी (प्र0) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ।

पर्यावरण अभियन्ता,
प्रभारी वृत्त–3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-4

संदर्भ संख्या: H28006 /सी–3/जल 783/ 2025 दिनांक 8/5/2025

To,
The Collector,
District-Baghpat.

Sub:Regarding collecting/recovery of Environmental Compensation imposed against the unit M/s Smart mart Stores Pvt. Ltd., Village Sakrod, Tehsil- Khekra, Dist- Baghpat.

Please refer to the Order dated 23-01-2025 passed by Hon'ble National Green Tribunal in Origional Application No. 1267/2024 Kuldeep Dhama Vs. State of U.P. & Ors. The operative portion of the order is being reproduced as below:-

" .....2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have responses of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment, Forest and Climate Change, State of Uttar Pradesh (2) Director, Mining and Geology, Uttar Pradesh, (3) District Magistrate, Baghpat, (4) CPCB through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary, (6) M/s Smart Mart Stores Private Ltd. (Project Proponent), A-1/1, Hardev Puri, 100 FT, Road, Nathu Colony Chowk, Shahdara, New Delhi-110032 who stand impleaded as respondents no. 1 to 6..."

In view of finding/observations of the Committee constituted by Hon'ble NGT in its report dated 09-12-2024, Board has imposed Environmental Compensation of Rs. 4,63,563/- against against the said project M/s Smart mart Stores Pvt. Ltd., Village Sakrod, Tehsil- Khekra, Dist-Baghpat for Excess Mining/Illegal Mining done without obtaining mining lease vide Board's letter no. H26656/C-3/Water- 783/Meerut/2025 Dated 04-04-2025 with the direction to deposit the same in the account of the State Board within 15 days after giving opportunity to the PP by the way of Show Cause Notice issued vide Board's letter No. H24409/C-3/Jal-783/Meerut/2025 dated 20.02.2025. The copy of the letter dated 04.04.2025 is being attached herewith for your reference.

As per the office record, the amount of the environmental compensation has not been deposited by the said unit.

The sum of Rs. 4,63,563/- (Rs. Four Lakh Sixty Thousand Five Hundred Sixty Three Only) is payable in account of Environment Compensation. **In the compliance of the Board order dated 04.04.2025, you are hereby requested to recover the same and deposit it into payment gateway** (URL:https://erp.eshiksa.net/Direct Feesv3/ UPPCB).

Payment gateway के Homepage के dropdown मे निम्नवत् विशिष्ट सूचना का चयन करे। –

1. Nature of Pollution/प्रदूषण की प्रकृति – Water Pollution
2. Regional office/क्षेत्रीय कार्यालय – Meerut
3. EC imposed in compliance/अनुपालन में ईसी लगाया गया – Board Order

Enclosure-As above.

Yours Sincerely,

Sk

(Sanjeev Kumar Singh)
Member Secretary

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Meerut for information and necessary action.

Sk
Member Secretary